

[Shri Annasaheb P. Shinde]

G.S.R. 187(E) in Gazette of India dated the 31st March, 1973.

(iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1973, published in Notification No. G.S.R. 193(E) in Gazette of India dated the 2nd April, 1973.

[Placed in Library. See No. LT-4848/73].

RE. GURU GOBIND SINGH MEDICAL COLLEGE, FARIDABAD

SHRI PILOO MODY (Godhra): I informed you about the Faridabad Medical College that the Minister should be asked to make a statement.

SHRI VASANT SATHE (Akola): We would also like to have a statement. It has appeared in the press that some agreement has been reached. What is the agreement reached? We are very eager to know.

MR. SPEAKER: In the midst of another business, this cannot be raised. माननीय सदस्य मुनासिब वक्त पर खड़े हों ।

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय, प्रायः जानते हैं कि लड़के भूख हड़ताल कर रहे हैं। कहीं किसी की हालत खराब न हो जाये।

SHRI PILOO MODY: You were good enough to call a meeting which had to be postponed to a later date. In that connection, I phoned up your Secretary to ask that now that it seems that the Chief Minister of Punjab and our great friend, Shri Satpal Kapur and others have combined to

pull this institution out of the rut, it is only fair that at the earliest possible opportunity there should be a statement by the Minister concerned so that those boys can give up their agitation and strike. I think we owe it to them that we do this with a certain degree of urgency and in an expeditious manner. That was why I got in touch with you on Saturday. Unfortunately, you yourself were in Chandigarh and, therefore, I could not speak to you.

I think you should call upon the Minister today at the earliest possible opportunity to come and make a statement here.

MR. SPEAKER: The position is that, as you know, I kept you informed about it. I was in touch with the Minister. Ultimately, when you were insistent, I met the leaders of representative organisations, foundations, SGPC, Singh Sabhas and Vice-Chancellors; I also talked to both the Chief Ministers. Then, as you know, I had called a meeting to which you were also invited, with Shri Sathe, Shri Satpal Kapur and all others. I had fixed the meeting on the 24th.

In the meanwhile, I had already posted the letters. Shri Sathe rang me up to say that there was a UNI report that some understanding had been reached. I was together, at lunch the same day with the Punjab Chief Minister, and Shri Satpal and all others. I was not told anything about it. I was only used for this purpose all right throughout.

When I contacted Shri Khadilkar, he confirmed that there has been some understanding with the Punjab Chief Minister. I think you met in the afternoon.

Then Shri Khadilkar told me—I got it confirmed from him personally—that there is some understanding.

SHRI INDRAJIT GUPTA (Alipore): Then why not ask him to make a statement.

MR. SPEAKER: I think I will be asking him to make a statement.

SHRI VASANT SATHE: As you know, the discussion which you allowed is only postponed.

MR. SPEAKER: After reading this, Shri Khadilkar suggested that I should postpone that meeting, which I have done.

SHRI VASANT SATHE: Thank you very much. When is he going to make the statement (*Interruptions*).

MR. SPEAKER: I shall now go through the formal business.

13.15 hrs.

PUBLIC ACCOUNTS COMMITTEE

EIGHTY-FIRST REPORT

SHRI SEZHIAN (Kumbakonam): I beg to present the Eighty first Report of the Public Accounts Committee on para 51 of Report of the Comptroller and Auditor-General of India for the year 1970-71 Union Government (Civil)—relating to Overseas Communication Services—Ministry of Communications.

FOREIGN EXCHANGE REGULATION BILL

(i) REPORT OF JOINT COMMITTEE

SHRI SATISH CHANDRA (Bareilly): I beg to present the Report of the Joint Committee on the Bill to consolidate and amend the law re-

gulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI SATISH CHANDRA: I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country.

13.16 hrs.

AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): On behalf of Shri Yeshwantrao Chavan, I beg to move for leave to introduce a Bill further to amend the Agricultural Refinance Corporation Act, 1963.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Agricultural Refinance Corporation Act, 1963."

The motion was adopted.

SHRI K. R. GANESH: I introduce† the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 23-4-73.

†Introduced with the recommendation of the President.